

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.**

**FIR No. 0069/2020
PS: DBG Road
State Vs. Unknown
Application**

02.09.2020

**Proceedings of this matter has been conducted via Video
Conferencing through Cisco Webex.**

**This is an application received through email moved on behalf of
applicant Mohd. Meer Abdul Gafoor for release of vehicle bearing
registration number DL-1LW-4799, on superdari.**

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via
Video Conferencing through Cisco Webex.
Applicant Mohd. Meer Abdul Gafoor has been joined via Video
Conferencing through Whatsapp.

Reply is received from the IO through E-mail. Police has no
objection in release of the said Vehicle in question to the registered owner.

Concerned SHO/IO is directed to release the above-mentioned
vehicle bearing no. **DL-1LW-4799** to the applicant/registered owner. IO/SHO
concerned is also directed to prepare a detailed panchnama of the above
stated Vehicle and take photographs of the same in terms of directions given
in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs.
State". Panchnama proceedings shall be conducted at the concerned Police
Station. The panchnama and the photographs shall be signed by the
applicant, accused (if arrested), complainant and the IO and the concerned
SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said vehicle be released to its rightful
owner against receipt and on verification of ownership and identity. The
Panchnama and photographs shall be filed in the Court with the charge-sheet
as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be given dasti to the applicant. The order be
uploaded on the District Courts website forthwith. Copy of this order be also
sent to concerned IO/SHO on his official ID for report and necessary
information.

**(Arun Varma)
CMM (Central), Delhi
02.09.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.**

**FIR No. 195/2020
PS: DBG Road
State Vs. Unknown
Application**

02.09.2020

**Proceedings of this matter has been conducted via Video
Conferencing through Cisco Webex.**

**This is an application received through email moved on behalf of
applicant Rajan Dhuria for release of vehicle bearing registration
number DL-1M-8848, on superdari.**

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via
Video Conferencing through Cisco Webex.
Applicant Rajan Dhuria has been joined via Video Conferencing
through Whatsapp.


Reply is received from the IO through E-mail. Police has no
objection in release of the said Vehicle in question to the registered owner.

Concerned SHO/IO is directed to release the above-mentioned
vehicle bearing no. **DL-1M-8848** to the applicant/registered owner. IO/SHO
concerned is also directed to prepare a detailed panchnama of the above
stated vehicle and take photographs of the same in terms of directions given
in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs.
State". Panchnama proceedings shall be conducted at the concerned Police
Station. The panchnama and the photographs shall be signed by the
applicant, accused (if arrested), complainant and the IO and the concerned
SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said vehicle be released to its rightful
owner against receipt and on verification of ownership and identity. The
Panchnama and photographs shall be filed in the Court with the charge-sheet
as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be given dasti to the applicant. The order be
uploaded on the District Courts website forthwith. Copy of this order be also
sent to concerned IO/SHO on his official ID for report and necessary
information.


**(Arul Varma)
CMM (Central), Delhi
02.09.2020**